

REPORTS AND SELECTED DOCUMENTS OF  
THE NEUTRAL NATIONS REPATRIATION  
COMMISSION, KOREA

THE MINISTER FOR PARLIAMEN-  
TARY AFFAIRS (SHRI SATYANARAIN  
SINHA): Sir, I lay on the Table a copy  
of the Reports and Selected Docu-  
ments of the Neutral Nations Repatria-  
tion Commission, Korea, in pursuance  
of an assurance given by the Prime  
Minister in paragraph 17 of the state-  
ment on Korea laid on the Table on  
the 16th March, 1954. [Placed in Li-  
brary, see No. S-116/54.]

THE SHILLONG (RIFLE RANGE  
AND UMLONG) CANTONMENTS  
ASSIMILATION OF LAWS  
BILL, 1954.

THE MINISTER FOR HOME AF-  
FAIRS AND STATES (DR. K. N.  
KATJU): Mr. Chairman, I beg to  
move:

"That the Bill to assimilate cer-  
tain laws in force in the scheduled  
areas to the laws in force in the  
Khasi and Jaintia Hills District be  
taken into consideration."

Hon. Members, I take it, have done  
me the honour of reading the State-  
ment of Objects and Reasons. It is  
purely a formal matter. The United  
Khasi-Jaintia Hills District was con-  
stituted under the provisions of the  
Sixth Schedule to the Constitution.  
This small area adjacent to the Muni-  
cipality of Shillong, not administra-  
tively part of it, has remained as an  
isolated non-tribal area of the State  
of Assam. The Assam Government is  
desirous of making it formally a part  
of the United Khasi-Jaintia Hills Dis-  
trict and for that purpose the Govern-  
ment of Assam have made a law re-  
pealing the laws in force in the said  
areas and extending thereto the laws  
in force in the District of Khasi and  
Jaintia Hills and pertaining to matters  
in the State List in the Seventh Sche-  
dule to the Constitution. This Bill  
now provides that the laws relating to

matters mentioned in the Union and  
Concurrent Lists should also be ex-  
tended to this area. I suppose, so far  
as I can see, for the time being it  
raises no controversy and I would not  
take any further time of the House. I  
beg to move that the Bill be taken  
into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to assimilate cer-  
tain laws in force in the scheduled  
areas to the laws in force in the  
Khasi and Jaintia Hills District be  
taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Clause by clause  
consideration. There are no amend-  
ments.

Clauses 2, 3, 4 and the Schedule  
were added to the Bill.

Clause 1, the Title and the Enacting  
Formula were added to the Bill.

DR. K. N. KATJU: I beg to move:

"That the Bill be passed."

I am very happy to have started in  
such an auspicious manner.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE HIMACHAL PRADESH AND  
BILASPUR (NEW STATE) BILL,  
1954

THE MINISTER FOR HOME AF-  
FAIRS AND STATES (DR. K. N.  
KATJU): Sir, I beg to move that the  
Bill to provide for the formation of  
the new State of Himachal Pradesh by  
uniting the existing States of Hima-  
chal Pradesh and Bilaspur, and for  
matters connected therewith, be taken  
into consideration.